

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
A.B.A. No.1225 of 2021**

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Baliya Devi @ Valiya Devi  
... Petitioner  
Versus  
The State of Jharkhand... Opposite Party  
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**CORAM:HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

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For the Petitioner : Mr. Deepak Kumar, Advocate  
For the State : Mr. V.N. Jha, Addl. P.P.  
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**Order No.02 Dated- 25.03.2021**

Heard the parties through video conferencing.

Learned counsel for the petitioner personally undertakes to remove the defects as pointed out by the stamp reporter within two weeks after the lockdown period is over.

In view of the personal undertaking of the learned counsel for the petitioner, the defects pointed out by the stamp reporter are ignored for the present.

The Learned counsel for the petitioner submits that the petitioner will file a supplementary affidavit annexing therewith the documents of treatment of the son of the deceased at Chandrapura to suggest that the son of the deceased was residing with the petitioner for better medical facility available at Chandrapura.

List this anticipatory bail application under the heading "**for Admission**" after filing of the said supplementary affidavit.

If the supplementary affidavit is not filed within six weeks, this anticipatory bail application will stand dismissed without further reference to the Bench.

**(Anil Kumar Choudhary, J.)**